## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:1421 ANSWERED ON:29.07.2015 Vacant Posts in CVC and CIC Kateel Shri Nalin Kumar

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether crucial posts in the institutions like Central Vigilance Commission (CVC) and Central Information Commission (CIC) are lying vacant;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has made any efforts to fill up the vacant posts in the said institutions; and
- (d) if so, the details thereof and if not, the reasons therefor?

## **Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a)to(d): As per section 3(2) of the Central Vigilance Commission Act, 2003, the Central Vigilance Commission shall consist of a Central Vigilance Commissioner as Chairperson and not more than two Vigilance Commissioners as Members. After getting approval of the President of India, Shri K. V. Chowdary has assumed the charge of post of Central Vigilance Commissioner (CVC) and Shri T.M. Bhasin as Vigilance Commissioner (VC) on 10.06.2015 and 11.06.2015 respectively. One Vigilance Commissioner, Shri Rajiv has already been continuing since 27.2.2014. At present, all the three crucial posts in Central Vigilance Commission - one of CVC and two of VC are occupied.

As per section 12(2) of the Right to Information Act, 2005, the Central Information Commission (CIC) shall consist of the Chief Information Commissioner and such number of Central Information Commissioners, not exceeding ten, as may be deemed necessary. After getting approval of the President of India, Shri Vijay Sharma has assumed the charge of post of Chief Information Commissioner (CIC) and Shri Sudhir Bhargava as Central Information Commissioner on 10.06.2015 and 11.06.2015 respectively. At present, there are seven Central Information Commissioners apart from one Chief Information Commissioner. The Central Information Commissioners in CIC are appointed as per provisions of the Act from time to time.

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